

ITEM NO.27

COURT NO.4

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 11697/2019

(Arising out of impugned final judgment and order dated 01-03-2019  
in FMA No. 1298/2017 passed by the High Court at Calcutta)

BBM ENTERPRISES

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ANR.

Respondent(s)

(With IA No. 79347/2019 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES and IA No. 95340/2019 - PERMISSION TO  
REPLACE THE PAGE)

WITH

SLP(C) No. 11775/2019 (XVI)

(With IA No. 76243/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

Date : 10-12-2019

These matters, though listed, were mentioned today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s)

Mr. Sarad Kumar Singhania, AOR  
Ms. Rashmi Singhania, Adv.

For Respondent(s)

Ms. Srija Choudhury, Adv.  
Ms. Madhumita Bhattacharjee, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The matters not to be taken up this week.

(NIDHI AHUJA)  
COURT MASTER (SH)

(NISHA TRIPATHI)  
BRANCH OFFICER